Service Condition of Extra Departmental Employees

8628. SHRI HARIKESH BAHADUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Extra Departmental employees work for 8 hours a day and get a salary of Rs. 140/- only per month; and

(b) what steps are going to be taken by Government to improve the present service conditions of E.D. employees?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) The Extra Departmental Agents are part-time employees. The Department engages an Extra Departmental Agent where there is no justification for a full time employees. They, like regular employees, do not work for 3 hours. Their duties range from 2 to 5 hours depending upon the load of work and hours of attendance. They, therefore, cannot be kept on a par with the regular employees in matters of certain facilities of leave, medical benefits etc. However, the Department has already provided facilities for absorption of Extra Departmental Agents in Group 'D' and Postmen cadre. In order to make improvement in their allowances it has been decided to review their allowances once in a year. The last revision has been made with effect from 1-9-1981. Their allowances vary from Rs. 113/- to Rs. 233/- per month.

Production of Essential Bulk Drugs

8629. SHRI BHIKU RAM JAIN:
SHRI R. P. GAEKWAD:

Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the production of a number of essential bulk drugs like entibiotics, sulpha drugs, vitamins, analgesics, anti-T.B. drugs etc. is showing a decline; and

(b) whether it is also a fact that with rise in consumption of drugs with increased population and expanding medical facilities, the declining production trend has accentuated drug shortage in the country; if so, the steps proposed to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) As far as the organised sector is concerned production of a large number of bulk drugs of various categories like Penicillin, Streptomycin, Tetracycline Hydrochloride, Ampicillin and Amoxycillin (all antibiotics), Sulphacetamide Sodium, Sulpha Phenazola, Sulphasomidine, Sulphamethoxazone, Pthalyl Sulphacetamide, Sulphamoxole, Sulphaguanidine, Sulphadiazine, Sulphanilemide (all Sulpha drugs), Vitamin B1. Vitamin B2, Vitamin C, Vitamin E and Nicotinamide (all Vitamins), Analgin, Aspirin, Phenylbutazone, Oxyphenylbutazone, Pracetamol, Pethidine and Phenacetin (all analgesic and antipyratic drugs), Thilaceazone, and Ethambutol (both anti-T.B. drug) has shown on increasing trend during April 1981 to February 1982 as compared to the corresponding period of the previous year. However, in the case of Chloramphenicol Powder, Oxytetracycline, Erythromycin. Doxycycline, Amphoteracin and Kanamycin (all intibiotics), Sulphadimidine, Pthalyl Sulphathiazole, Sulphamethizole (all Sulpha drugs), Vitamin A, Vitamin B12, Folic Acid, Vitamin D3, Vitamin K, Vitamin P and Nicotinic Acid (all vitamins) Codeine and its salts and Ibuprofen (Analgesics & antipyretic) PAS and its salts and INH (anti-TB drugs), the production has shown a declining trend-in varying degrees during the same period.

The decline in production is due to (i) demand constraints or shifts, (ii) industrial unrest, (iii) availability of cheaper imported drugs. Government periodically reviews the demand and indigenous production and after taking into account the trend in indigen-

ous production/availablity, makes suitable changes to relax/restrict imports, wherever necessary. Government have also taken various steps for increasing indigenous production of essential drugs. The detail of these steps have been furnished in reply to Lok Sabha Unstarred Question No. 4685 answered on 23rd March 1982.

सांविधानिक एवं संसदीय अध्ययन संस्थान

8630. **श्री कुंभा राम आर्य :** क्या **विधि, न्याय और कम्पनी कार्य** मंत्री संविधानिक एवं संसदीय अध्ययन संस्थान के बारे में 21 अप्रैल, 1981 के अतारांकित प्रश्न संख्या 8136 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) क्या उक्त प्रश्न के उत्तर में सरकार ने यह स्वीकार किया था कि सांविधानिक एवं संसदीय अध्ययन संस्थान में अनुसंधान अधिकारी के पद पर सेवा से बर्खास्त एक केन्द्रीय सरकारी कर्मचारी को नियुक्त किया गया था जिसका पता संस्थान को बाद में लगा ;

(ख) यदि संस्थान और संबंधित मंत्रालय को इस तथ्य का पता चल रहा है तो उसके विरूद्ध क्या कार्यवाही की गई है अथवा की जा रही है ; और

(ग) यदि अब तक कोई कार्यवाही नही की गई है, तो उसके क्या कारण हैं और कार्यवाही कब तक की जाएगी ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) प्रश्न सं० 8136 के उत्तर में, जिसका उत्तर 21 अप्रैल, 1981 को दिया गया था, यह बताया गया था कि एक व्यक्ति ऐसा है जो इस समय गवेषणा अधिकारी के रुप में कार्य कर रहा है और जिसे केन्द्रीय सरकार की सेवा से पदच्युत किया गया था। उसने इस संस्थान के विज्ञापन के उत्तर में वरिष्ठ गवेषणा अधिकारी के पद के लिए आवेदन कि किया था और उसे उसके अनुभव और अर्हताओं के आधार पर सहायक गवेषणा अधिकारी के रुप में नियुक्त किया गया था। बाद में उसे सहायक निदेक[गवेषणा अधिकारी के रूप में पदोन्नत कर दिया गया था । संस्थान को उसकी सहायक गवैषणा अधिकारी के रुप में प्रारंभिक नियुक्ति के समय और बाद में उसकी प्रोन्नति के समय यह पता नहीं था कि वह सरकारी सेवा से पदच्युत कर दिया गया था ।

(ख) और (ग). इस मंत्रालय ने संस्थान का ध्यान इस तथ्य की ओर आकर्षित किया है कि किसी पदच्यूत सरकारी सेवक को संस्थान में नियोजित किया जाना अनुचित है क्योंकि किसी पदच्युत सरकारी सेवक को सरकार से सहायता अनुदानत प्राप्त करने वाले किसी संस्थान में सामान्यतः नियोजित नहीं किया जाना चाहिए। संस्थान को यह अनुदेश दिया गया है कि वह इस विषय में संस्थान के सुसंगत नियमों के अनुसार यथाशीघ्र समुचित कार्यवाही करे । संस्थान ने इस मंत्रालय की जानकारी दी है कि इस विषय में उसे नई कार्यकारी परिषद् द्वारा कार्यवाही की जाएगी जिस का गठन उसके संशोधित नियमों के अधीन किया जा रहा है ।